(c) Detailed survey will be considered when additional vessels, which have been sanctioned, are made available to the deep sea fishing station.

FINANCIAL ASSISTANCE FOR COLD STORAGES

3075. SHRI K. P. SINGH DEO: Will the Minister of FOOD AND AGRICULTURE be pleased to state.

(a) whether Government have sanctioned any loan to Orissa for the construction of cold storage facilities for seed potatoes during the current year; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICUTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes.

(b) A sum of Rs. 16·00 lakhs has been sanctioned to the State Government during 1967-68 for the establishement of cold storages for seed potatoes.

किसानों का टनेज क्लब

3076. **श्री लवण लाल कपूर** : क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि

(क) दिल्ली स्थित राष्ट्रीय किसान टनेज क्लब के उद्देश्य क्या हैं, और

(ख) सरकार ने इस क्लब को अब तक कितनी वित्तीय सहायता दी है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य-मंत्री (श्री अन्नासाहिब शिन्दे) : (क) दिल्ली स्थित राष्ट्रीय किसान टनेज क्लब के लक्ष्य और उद्देश्य निम्नलिखित हैं :—

1. देश में खाद्य सम्बन्धी आत्म-निर्भरता उत्पादन करने में योगदान ।
2. वैज्ञानिक उपायों को अपनाकर बहुत अधिक उपज प्राप्त करने की सम्भाव्यताओं के बारे में किसानों में जानकारी बढ़ाना ।
3. वैज्ञानिक फसल उत्पादन सम्बन्धी जानकारी को एकत्र करने तथा प्रसरण के लिए एक स्थान प्रदान करना ।
4. उच्चतर उत्पादन हेतु और क्लब के उद्देश्यों के लिए हितों की रक्षा और उन्नति के लिए देश में समस्त प्रगतिशील किसानों को आपस में मिलाना ।
5. उच्चतर उत्पादन को प्रोत्साहित करने के लिए प्रतिष्ठित 'क्लब' के रूप में कार्य करना
6. प्रचार, प्रसार, उत्पादकों का प्रशिक्षण तथा शिक्षा सम्बन्धी कार्य करना और उपज बढ़ाने के लिए सरकार तथा अन्य एजेन्सियों के साथ सहयोग करना ।
7. 'क्लब' के उद्देश्यों को आगे बढ़ाने के लिए भारत और विदेश में इसी प्रकार के सम्बन्धित संगठनों के साथ मिलकर कार्य करना, सहयोग देना और उससे सम्पर्क स्थापित करना ।
8. और अधिक फसल उत्पादन की तकनीकियों में अनुभव प्राप्त करने और प्रशिक्षण देने के लिए क्लब के सदस्यों तथा ग्रामीण युवकों को प्रायोजि करने के लिए सरकारी संस्थाओं तथा विदेशी एजेंसियों के साथ मिल कर कार्य करना ।
9. उपरोक्त उद्देश्यों को पूरा करने के लिए समय-समय के आवश्यकतानुसार धन, अनुदान तथा दान एकत्रित करना और उसका खर्च करना, बैठकें, सम्मेलन, विचार-गोष्ठी तथा प्रदर्शन आयोजित करना, प्रतिनिधि, प्रतिनिधि-मण्डल, ज्ञापन भेजना, क्लब का प्रतिनिधित्व

करने हेतु प्रतिनिधि मण्डल भेजने और बुलाने के सम्बन्ध में कार्य करना ।

10. उद्देश्यों को पूरा करने के लिए क्लब द्वारा निर्णित अन्य कार्यों को करना ।

(ख) नई दिल्ली में नवम्बर, 1967 के महीने में होने वाला अखिल भारतीय उच्चतर कृषि उत्पादन सम्मेलन का आयोजन करने के लिए चालू वित्तीय वर्ष के दौरान टनेज क्लब को 20,000 रुपए सहायता-अनुदान के रूप में दिए गए ।

COMMUNICATION SYSTEM IN THE KUTCH BORDER AREA

3077. SHRI VIRENDRAKUMAR SHAH Will the Minister of COMMUNCATIONS be pleased to state:

(a) whether the Prime Minister recently paid a visit to the border area in Kutch and observed the vital necessity of improving the communication system in the area;

(b) if so, the proposals or schemes submitted by the Gujarat Government for improving the communications in that region; and

(c) the amount that has been earmarked or granted by the Central Government for this purpose?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) The Prime Minister visited the border area of Kutch on 29th September, 1967, but did not make any comments on the Communication system in the area.

(b) No proposals or schemes have been received from the Gujarat Government for improving the communications in the border areas of Gujarat.

(c) Does not arise.

AMENDMENT OF LABOUR LAWS

3078. SHRI M. SUDARSANAM: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government have received any proposals from any of the State Governments suggesting amendment of the important labour laws; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) and (b). A statement showing the proposals received during 1967 from the State Governments suggesting amendments to important labour laws and the proposals for undertaking fresh legislation is placed on the Table of the House. [*Placed in Library. See* No. LT-187/67].

APPRENTICES ACT, 1961

3079. SHRI P. R. THAKUR: Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to the Unstarred Question No. 7667 on the 2nd August, 1967 and state:

(a) whether Government propose to amend the Apprentices Act 1961 for making specific provisions for reservation of training places for Scheduled Castes and Scheduled Tribes candidates;

(b) if not, the reasons therefor;

(c) whether the Government ever attempted to utilise the provisions of sections 8(5) and (6) of the aforesaid Act for the purpose of training the Scheduled Castes and Tribes candidates in "public interest"; and

(d) if not, the reasons therefor?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) No such proposal in under consideration of Government under any apprenticeship scheme.

(b) The employers recruit and train apprentices for whom they pay stipend. The Apprentices Act, 1961, regulates and controls training of apprentices and lays down qualifications regarding admission, health, standards of training etc. At the time of enacting this legislation, the question of fixing some seats for scheduld Caste/ Scheduled Tribe candidates was not contemplated.

(c) No.

(d) For training in excess of the prescribed ratio, Government will have to provide for additional facilities and addi-